

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

24

C.P No. 175/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES: Lakshman Karia & Anr.

V/s.

GHK Hospitality & Infrastructures Ltd.

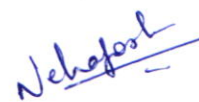
SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

24. Adv. Heena Vichare
i/b Prachi Wazalwar
For Respondent.



Adv. Rohan Rajyadhya
atw Adv. Neha Joshi
i/b Vidhi Partners.



ORDER

CP No.175/241/NCLT/MB/MAH/2017

On the applications filed by the Petitioner Counsel, the Respondent side having not filed reply to the applications filed on 20.7.2017 and 27.10.2017, the Respondent side is peremptorily directed to file reply to these two applications within 10 days hereof, failing which, the right of filing reply will be waived. In the event reply has been filed by the respondents, the Petitioners are at liberty to file rejoinder, if any, within 10 days thereof.

List this matter on 9.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)